(d) if so, whether the Division is proposed to be shifted back to Bhav-nagar?

Re. unfair coverage

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

- (b) The orders were issued on 13th March, 1978. The work-load of Bhav-nagar Telegraph Engineering Division had reached a limit where it had to be bifurcated for efficient working. A new Phones Division was therefore formed for looking after the concentrated load of Bhavnagar Telephone System. The residuary Telegraph Engineering Division, now having most of its assets outside Bhavnagar, was therefore, ordered to be shifted to surendra-nagar for locating it properly with regard to distribution of workload.
- (c) No, Sir. Only a few representations have been received. Some jetters of appreciation have been received in favour of the shift.
 - (d) No, Sir.

Indo-Pak trunk link

- 442. DR. LOKESH CHANDRA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Indo-Pak telephone link has been restored;
- (b) if so, what is the number of calls made to Pakistan from January, 1978 till 'date; and
- (c) on how many occasions the line has been out of order?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI); (a) Yes Sir.

- (b) About 6200 calls were made to Pakistan during the period January 1978 to
- (c) There were about 434 occasions of circuit interruption from January, 1978 Jo March. 1978.

12 Noon

PAPERS LAID ON THE TABLE

of Parliamentary

Proceedings by A.l.R. and T.V.

SHRI BHUPESH GUPTA (West Bengal): Sir, with your permission...

MR. CHAIRMAN: Please wait. I will give you permission. But papers are to be laid

Minstry of Finance (Department of Revenue) Notifications

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) G.S.R. No. 8(E), dated the 4th January, 1978. [Placed in Library See No. LT-2223/78].
- (ii) G.S.R. No. 159(E), dated the 2nd March, 1978, publishing Corrigenda to Government Notification G.S.R. No. 8(E), dated the 4th January. 1978. [Placed in Library. See No. LT-2229/78].

PETITION REGARDING SETTING UP OF "PUBLIC CRECHES" BY THE CHANDIGARH ADMINISTRA-**TION**

SHRI JAGJIT SINGH ANAND (Punjab): Sir, I present a petition singned by Shrimati Ajit Kaur praying for setting up of "public creches" by the Chandigarh Administration.

REFERENCE TO ALLEGED UNFAIR AND UNOBJECTIVE COVERAGE OF PARLIAMENTARY PROCEEDINGS BY THE OFFICIAL NEWS MEDIA—ALL INDIA RADIO AND TELEVISION

SHRI BHUPESH GUPTA (West Bengal); Sir, With your permission— I have taken your permission, and I hope the Minister of Parliamentary

Affairs will listen to what I say—I raise this matter. As you know, the proceedings of this House and of the other House are covered by the official news media, All-India-Radio and Television. I am now concerned with the official news media. Sir, last night I heardand we have been hearing—and I found that there was no fair and objective coverage at all. These proceedings are covered in the course of, what they call, 'Today in Parliament' and in the news. Yesterday, Sir, in this House, there was a lot of discussion on the question of Agra firing. Government spoke; we spoke; walk-out took place and all the rest of it. Now, Sir, what happened? The broadcast was manipulated as if the opposition had no case and the Government had a case. Even Mr. Morarji Desai, the Prime Minister, agreed that if anybody had said these things outside addressing a Member o'f this House, he would be liable to action for defamation. But the objection raised from this side of the House was not even mentioned. Sir, many other demands were made; many things were brought to the notice of the House by a majority of the Members of this House, representing majority of the Members including some Members from that side also as to the firings in Agra. Nothing was mentioned, except some reference to the demand for a judicial inquiry. Whole Government version was given. And the news media is being used in this manner. Now, Sir, the Government can say what they like. That is a different matter. We can deal with it. But here is the question of coverage of Parliament. You, Sir, would be interested in it; all Members would be interested in it. We cannot give the licence to the All-India-Radio or those people who write the script to do whatever they like, I do not know whether any patronage is being given or they just pick and choose and select somebody to write the script. Therefore, Sir, I demand that this matter be considered—the matter of

Be. unfair coverage

339 RS-4

unfair and unobjective covering,

and in the name of coverage of Parliament, Government's unilateral propaganda is made. It is most unfair to Parliament. I demand, therefore, Sir,-will you kindly listen? -that you be seized of the matter and your office in the Secretariat. I cannot speak of the Lok Sabha; that is their business. I suggest that the Minister of Information and Broadcasting be directed to place everyday before the Raiva Sabha Secretariat, the transcript of Parliament coverage. No matter how they are given whether in "Today in Parliament" or in the news or otherwise. This should be made available to you from day to day so that you can oversee through your appropriate officers whether the broadcasts are objective and fair. Naturally, it will be very very brief. I agree. But even within the briefness, one must be fair. All the more reason that one must be • fair. Sir, save us from this kind 0f propaganda. This is most unfair. Even the newspapers are better to some extent compared to what the All India Radio is doing today. All Government propaganda, all Government propaganda in the name of Parliamentary coverage. The scripts are all- written in such a manner as to put certain Ministers of the Government in an advantageous position and to downgrade the opposition and to downgrade, if not suppress, the criticism of the opposition in a manner which is most objectionable. The only way to remedy the situation, Sir, is through your intervention and it is a question of the privileges and the rights of the Members of the House. In fact, it is a matter of the dignity and the rights of the institution as such. I do not know whether Mr. Advani had the time to listen to them. 1 do not know whether he had the time to see the scripts. As I had suggested, he should make available to you every day what is broadcast or telecast. The scripts should be given Parliament" and other news relating to Parliament should be made available to you. It is for you to see. I leave it entirely in your hands. I

of Parliamentary Proceedings by A.I.R. and T.V.

of Parliamentary Proceedings by A.I.R. and T V

[Shri Bhupesh Gupta]

leave it entirely in the hands of the Chair to give a judgement and see whether things are being done properly. Save us from this kind of propaganda. It is an affront to Parliament. What is the use of telling us that we will now get constitutional guarantee? What is the use of this guarantee in relation to proceedings of Parliament when the All India Radio itself is being used for distorted propaganda in favour of the Government and for suppressing the opposition point of view and opposition opinion? I would like other Members also to express their views on this.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I would like to make a submission.

DR. V. P. DUTT (Nominated); Sir, I have raised my hand earlier.

MR. CHAIRMAN: I would like to mention to Mr. Dutt that" he is always____

(Interruptions)

DR. V. P. DUTT; I am not doing it always. I object to your statement. I only said that I raised my hand earlier. If you want me to sit down, I will sit down.

MR. CHAIRMAN: You are not at all prepared to hear others. Is that your viewpoint? (Interruptions)

DR. V. P. DUTT: You say that I do not hear. I am surprised.

MR. CHAIRMAN: First, Mr. Kul-karni raised his hand. How could you see behind your back? I have seen Mr. Kulkarni. You just ask him. Because you did not get an opportunity, you want to say something against the Chair. Last tinie also, you did it, but I kept quiet.

DR. V. P. DUTT; I take objection to your statement. You said that I

am always doing it. As a Member of this House, have I ever flouted your direction? Why should you make such a statement that I am always doing it? That gives the impression that I am one of the difficult Members.

MR. CHAIRMAN: Even now, you are doing it. I am saying specifically I to you; please hear me. I have seen I you both. But Mr. Kulkarni has raised his hand first. You are not satisfied with that. What can I do? Last time also, you wanted to say-something against the Chair unnecessarily. (I?iterruption)

SHRI ARVIND GANESH KULKARNI; Sir, I would like to raise this point, particularly, in connection with the yesterday's discussion on the atrocities on the Harijans and the firings in Agra. The problem discussed here was very important, sensitive and concerned the Harijans. That is why we were very much concerned over it and we discussed it. We are really very sorry that the coverage given by the All-India-Radio was not fair. Particularly, in 'Today in Parliament', they did not mention anything about the feelings of the Members. They gave the Government version; particularly, the remarks of the Prime Minister reprimanding my colleague, Mr. Verma, on this side, and, secondly, what the great Mr. Dhanik Lal Mandal said about this. Is this a correct and a factual coverage by the All India Radio?

Sir, Mr. Lal Krishan Advani and his party previously and now the Janata all along had been blaming our Congress for making it an 'Indira Radio'. Now, Sir, I do not want to say that it is a Janta Radio, but the Radio propaganda has gone to the point of no return. Let me tell you very objectively that the way in which the All India Radio is behaving, the way in which you are twisting the Press, the entire coverage in

the Press-I do not blame Mr. Advani for but there that. are bureacrats who are twisting the text of the newspapers in this country

AN HON. MEMBER: R.S.S.

SHRI ARVIND GANESH KULKARNI: You may say R.S.S., I have no positive proof that the R.S.S. is there, but I want to say that it is not proper. The Press should not be twisted, particularly the opposition views on this sensitive question should not have been twisted. Leave aside the question whether Shrimati Indira Gandhi is going to get the passport or not, I am not concerned, but these are the things which concern atrocilies on Hari-jans. You have to be fair. I, therefore, approve and suggest that Shri Bhupesh Gupta's suggestion should be carried out and the script should be submitted to the Chair before releasing.

DR. V. P. DUTT: I warned to say that the question is not Only of the coverage in Parliament, i.e., 'Today in Parliament' but also of the coverage of Parliament proceedings on the All India Radio, in the news bulletin of the All India Radio. I think Shri Advani should take note of the fact that we are not the ones who would raise the question without any substance, that there is a blatant propaganda, blatant partisanship at the moment in the news bulletin of the All India Radio. I am saying particularly with regard to the reporting of Parliament proceedings and I am surprised over it because Mr. Advani himself has said that he wants to decentralise, that he does not want the Government control over All India Radio and that the All India Radio is free to choose its news. It seems, the All India Radio is exercising its freedom to choose the news only in one particular manner. I can see- of course, habits die hard—that there are people who are always wanting

to please then masters. Their 0lo-masters have changed and they want to please their new masters. I have no brief for what the AH India Radio might be doing earlier. I have pointed it out earlier also. But I would like to say that the Chairman should himself go into the question, along with Mr. Advani, whether or not the manner in which the proceedings of Parliament—especially of the Rajya Sabha because I am aware of what is happening here and Whet is being broadcast on the AH India Radio—are highly objectionable.

SHRI MANUBHAI MOTILAL PATEL (Gujarat): My only plea is that while preparing the bulletins etc. the text is either prepared by independent journalists who are submitting it to the All India Radio or by the official agency which is under their own control. Now the point is (that whenever 'any information or any point which comes to the liking of certain individuals or certain opposition members, they would appreciate it and when a neutral view is taken or an objective reporting is done, they would not like it. Yesterday I was also present during the discussion. Various Members from all the parties expressed their views regarding the atrocities committed on the Harijans, etc. Nobody approved of it. Everbody discussed it from his own point of view. But when an hon. Member from the opposite side charged the Home Minister in a manner in which he should not have done it and when the Prime Minister gave a very befitting reply, they would not like it. Yesterday, during the discussion the arguments were being repeated by many hon. Members. Now if the repeated arguments do not And place in the bulletin and one single argument which is powerful is given in the bulletin, what is wrong about it? I feel that there should not be any control on preparation of bulletins, and, therefore, I oppose the proposal

[Shri Manubhai Motilal Patel]

made by Shri Bhupesh Gupta that everyday the bulletin should be put you and it should be checked by you before it is released.

Re. unfair coverage

DR. RAFIQ ZAKARIA (Maharashtra): I would like to support what Mr. Bhupesh Gupta has said willi this qualification that while Mr. Advani seems to be quite sincere about his own policies, what is happening is, as Mr. Dutt (Interruptions).. .1 am just coming to the point. I can quote instances after instances of how both the TV and AIR, instead of maintaining balance, are laying emphasis only on one side. What is required is to maintain a balance. Nobody is saying that only the Opposition's side has to be given. Certainly, the Government's side has also to be given. But what is being done is that the emphasis is only on one side and the other side is completely ignored. I will give my own case, if you bear with me for just one minute. I raised a point during the discussions on the Ministry of Industry exposing what the Government had done in order to favour a Birla concern. I took about 20 minutes on it and Mr. George Fernandes took more than 15 to 20 minutes to reply to that point. Not a word was mentioned about that. Therefore, while it may not be possible for the Chairman to go every day into the report, certainly what Mr. Bhupesh Gupta has said that the Chairman should ask for the proceedings especially of yesterday and have a look at it needs consideration. The Chairman should see for himself whether there is any substance in the charge or not, and if there is substance in it. then certainly Mr. Advani should <=ee that the whole outlook and approach of not only All India Radio but the TV also need to bp changed. Thp bureaucratic machinery has the be imnre«sed that Democracy, as they has been

restored, freedom of the speech is now available to every body, that the Government media will not be used for Government purposes only and that what happened, as they say, under the emergency shall not be allowed to be repeated.

MR. CHAIRMAN: Now enough has been said. The Minister is here.

SHRI ERA SEZHIYAN (Tamil Nadu): I do appreciate the agitated point of view expressed by others that there should be a free and fair reporting of whatever happens here. Ag one who has suffered under the previous. Government, I doubly appreciate this that the Members who were not there with us then are now demanding this. I do appreciate that. If there are any specific instances where the Government has censored any news either on All Inda Radio or in the Press overtly or covertly, I will be one with them to condemn that also and bring it to the notice of this House. But where should we take the norm? Suppose, as Mr. Bhupesh Gupta says, it is laid on the Table and the Chairman takes a decision, where will it end? I may object to that form. I can cite many instances. The other day I spoke here for 30 minutes. Many papers did not report that one. Now should I bring a prerogative motion here and send it to the Privileges Committee? I also do feel hurt.

DR. RAFIQ ZAKARIA; The papers are not Government-run.

SHRI ERA SEZHIYAN: No, one of the Members said that there is bureaucratic pressure on the Press. If there is, it should be condemned. I shall not lag behind anybody else in condemning that. But I want to know what is the machinery to supervise this? Just now you are blaming the Minister, Mr. Advani. But supposing All India Radio is made autonomous. What will happen then? Therefore, I do want to create

105

of Parliamentary Proceedings by A.I.R. and T.V.

a lair and free reporting. How to bring it about is the question. I don't think it is going to solve the problem if you l'ay it on the Table of the House. Then every day you will be spending half an hour discussing it. Now it is being placed in the Library. Anybody can go and see it. Only an effective public opinion can bring this about. I do not say that we should not be concerned over this. But I want to know, how are you going to ensure this thing? Of all the persons, I do not want to leave it to the Chairman, I do not want to drag the Chairman into it.

(Interruptions)

SHRI ARVIND GANESH KULKARNI: He has missed the point.

CHAIRMAN: Now it is enough. Mr. Kulkarni, you have said whatever you wanted to say. I have heard enough. I do not want to waste the time of the House like, this. He has also said what he wanted to say. He is also free, as you are.

SHRI ANANT PRASAD SHARMA (Bihar): The point is whether in a fair and impartial w^y, the views of all the sides expressed here should be propagated by All India Radio, or whether only a twisted version or the version of the Government side should be given publicity over it. In this context, Sir, the other day Mr. Advani said that he has no control over All India Radio. We do not accept that position.

The Government has control and the Government is in control. When he was in the Opposition, their complaint was that the All India Radio was making more propaganda for the Government. But today, Sir, it is making only one-sided propaganda, and that too in favour of this Government. Whenever such important questions are discussed here, the All India Radio should be impartial and fair enough to give publicity to all sides of the versions

on the All India Radio. Many friends are interested in giving a certificate io ministers of the Government. As a matter of fact, if impartiality is to be maintained in this respect, then under your supervision it should be seen that a fair version of the proceedings of the House is given otherwise this complaint will always continue and the All India Radio, which is no doubt favouring the Government today, will continue to do that. Therefore, I fully agree with the suggestion of Mr. Bhupesh Gupta that the Chairman being impartial, should take charge of this thing and see to it that proper propaganda is made.

MR. CHAIRMAN: One point I would like to make very clear. The hon'ble Minister, Mr. Advani, did not say that he has no control over the All India Radio...

AN HON'BLE MEMBER: He said....

MR. CHAIRMAN: You will have to find out from the record. I was present. I will tell you what he said. He said whether it was contradictory or not, he is not aware of it. That was what he said.

SHRI ANANT PRASAD SHARMA: Excuse me, Sir. He did say that the All India Radio was n°t under Government control....

SHRI JAGJIT SINGH ANAND (Punjab): I am sure today's proceedings will not be reported by the All India Radio.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir, there are two aspects of the issue that have been raised—one is a specific one pertaining to yesterday's reporting and the other is a general one. So far as the specific one is concerned, I would certainly like to go into the script of yesterday...

SHRi JAGJIT SINGH ANAND: With the Chairman.

SHRI LAL K. ADVANI: Please listen to me. So far as the Chairman is concerned, he has full authority and power to direct this House, including me, to do whatever he likes. That is, 0i course, for him to decide. So far as I am concerned, I owe responsibility to the Government and to the House to ensure that the policy decided by the Government in regard to reporting on Parliamentary proceedings—namely that the reporting should be fair, it should be balanced, it should be objective and it should not be biased-should be followed. This is the guideline that has been given to the All India Radio. I do not think at any time anyone in the Government ever said that the Government does not control the All India Radio. A.I.R. is part of the Government. It is a Department of the Government, Tomorrow if it becomes autonomous then the position would be different. But today, as it is, it is part of the Government. But I have always maintained that even though it is part of the Government—today it is not autonomous—so far as news coverage is concerned, so far as news reporting is concerned, I have given editorial freedom to those in charge there, and I do not propose to say all the while that this is wrong and this is right. And I would, through you, humbly pray that the Members of this House, as I have prayed to Members of the other House and also of my Party who keep on attacking the All India Radio in quite a different light saying that it is the old people who are still there and, therefore, tn<? Janata Party's achievements are not being propagated, the Janata Party's achievements are not being projected and that it is only the Opposition viewpoint that is being projected from the All India Radio.

Re. unfair coverage

SHRI JAGJIT SINGH ANAND: They are wrong.

AN HON'BLE MEMBER: They are right.

SHRI LAL K. ADVANI: Sir, ny submission is that as a person who be-

longs to the media who has been a journalist, I know that all those who are there work under pressure and in that lapses do occur. Failings are There. Mistakes are committed. On occasions something important might be left out and sometimes something that is unimportant gets front-page coverage. My submission is that so far as this Government is concerned it had at no time tried to direct or twist or distort or do anything of the kind. On the other hand, repeatedly we have given them instructions that the coverage and reporting should be fair, unbiased and balanced. Wherever a lapse has been drawn attention to I have admitted here that there is a lapse. I have contradicted that also and, if necessary, even taken salutary action. Take, for example, in the case of "Today in Parliament". This Today in Parliament is not done by All India Radio as such. There is no one on the staff there who does 'Today in Parliament'. It is one of the journalists who are commissioned for the purpose.

SHRI YOGENDRA MAKWANA (Gujarat): Then change him.

SHRI LAL K. ADVANI: Please let me have my say; you have had yours. It is the journalists, week by week— and from all sides—and they are entrusted with this task. They coyer the proceedings.

SHRI ARVIND GANESH KULKARNI; Quality is very poor.

SHRI LAL K. ADVANI: Abdut that we have every....

AN HON. MEMBER: You ask the countryside: you ask the people. Nobody is going to accept this. (Interruptions)

MR. CHAIRMAN: He is on his legs.

SHRI BHUPESH GUPTA: It should be prepared by Parliament. Let it be prepared by us.

SHRI LAL K. ADVANI: Today it happens that the Government is in control. Tomorrow when this House agrees and Parliament agrees, All India Radio will be an autonomous-

body just as the newspapers are there. Similarly the All India Radio also will be looked after by a board of trustees or whosoever will be in charge. One specific point I would like to make in this connection is that All India Radio's coverage is all the while under pressure, that unless a name appears—this name appears or that name appears—it is distorted. Breach-of-privilege motions are given notice of on the ground that "My speech was not reported." It becomes almost impossible. Sometimes * do listen to Today in Parliament or to the news bulletins and as a journalist, as a listener, I think that giving all the names becomes....

Re. unfair coverage

SHRI BHUPESH GUPTA: It is not a question of names only. Nobody has raised that

(Interruptions)

SHRI ARVIND GANESH KULKARNI: You are oversimplifying it.

SHRI LAL K. ADVANI: I am not oversimplifying. I am saying that so far as vesterday is concerned, if there has been any distorted reporting, I will certainly take steps to correct it. But so far as the general thing is concerned, this is the approach of the Government which I have made very clear and I would again repeat that it is these journalists or these media men who, acting under the direction that "You have to be unbiased, you have to be objective, you have to be balanced" try to do +he work. They are under attack from this side, they are under attack from that side. I cannot but say that their bona fides must be accepted. Think you,

SHRI N. G. RANGA (Andhra Pradesh): Mr. Chairman, Sir, the proof of the pudding is in the eating of it. My hon, friend has held forth at length about the impartiality and the effort that is being made by -he Government as well as the All India Radio and the journalists as to how to objective news-ret) or ting.

impartiality and the whole of it. And what has happened yesterday is only a sample. Now, Sir, I would like you to look into it and in the light of it seriously to consider the suggestion made by Mr. Bhupesh Gupta.

of Parliamentary

Proceedings by AJ.R. and T.V.

SHRI LAL K. ADVANI: On a point of information.

SHRI N. G. RANGA: I am myself convinced that his name and my name were mentioned. I was not satisfied with the reporting. The whole of the House was interested in it yesterday. An overwhelming majority of us walked out and even the reasons as to why we walked out have to be given. Even those have not been reported. So, what is the use of my hon. friend saying this?

SHRI LAL K. ADVANI: On a point of information.

DR. RAFIQ ZAKARIA: On a point of order. My point of order is that you have very kindly allowed the House to discuss this question because you thought it was serious enough. The Minister is casting reflections on the Members that simply because their names are not mentioned, they are attacking the All India Radio or the TV and its objectivity. Sir, the point of order is: Should you allow the Minister? If this is so, hen on any aspect of the Government the moment a Member starts saying something, if this reflection is to be oast on him, free discussion in the House will become impossible.

MR. CHAIRMAN: There is no. point of order.

SHRI LAL K. ADVANI: There is a point of information because Shri Bhupesh Gupta suggested something about the script.

DR. RAFIQ ZAKARIA: I want your ruling.

SHRI LAL K. ADVANI: So fir as I recall, we have had a practice of laying the scripts daily in the Library. I would certainly check up if that practice still continues. under

T.V.

112

the title 'Today In Parliament.' If you wish, I can even ensure that the bulletins are also kept there. I have no objection to doing that, to see that 'Today [n Parliament' and 'Sansad Samiksha', which are a coverage of the proceedings in the Houses, are laid in the Library. If the House desires, I can see to it that the bulletins are also placed there.

Re. unfair coverage

DR. RAFIQ ZAKARIA: Sir, it casts reflections on hon. Members.

I want your ruling.

MR. CHAIRMAN: Which ruling?

SHRI BHUPESH GUPTA: Sir, I want you to hear me on the subje~t.

MR. CHAIRMAN: I have already heard you.

SHRI BHUPESH GUPTA: We have made our submissions. Now we want to hear you on the subject. Have we talked sense or have we talked nonsense? If we have talked sense, we would like to have your reaction

DR. RAFIQ ZAKARIA: This kind of reflection should not be allowed (Interruptions)

SHRI BHUPESH GUPTA: Sir, you have to look into the problem. You are our custodian. Chairman is such an important person. We wouli not like him to remain silent. Chairman is not that non-aligned in this country. Therefore, Sir, we would like to hear something from you.

SHRI N. G. RANGA: we have made a suggestion. Please consider it and tell us your understanding about it.

DR. RAFIQ ZAKARIA.- If we make certain submissions here and replying to that if the Minister casts aspersions on us by saying that the Members are agitated just because their names are not mentioned then certainly we

you ---- (Interruptions). would like This is what he says. What is the idea of protecting the Minister? You are here to protect us.

MR. CHAIRMAN: There is no point of order and there is no question of casting aspersions on the part oi' the Minister. He never intended it. On the contrary

DR. RAFIQ ZAKARIA: If he never intended it, that is a different thing.

MR. CHAIRMAN: Now (he hon. Minister has explained what he wants to do. If he does it, then the question of the Chairman interfering vith it does not arise. If he does not, then I will have a talk with him and discuss it with him.

श्री बहि प्रिय मौर्य (ग्रांध्र प्रदेश) : समापति महोदय, मेरा व्यवस्था का प्रकृत है। श्रीमन, मैं ग्रापका ध्यान नियम 260 की ग्रोर दिलाना चाहता हं। नियम यह लिखा है कि--

"The Secretary shall cause to be prepared a full report of the proceedings of the Council at each of its meetings, and shall, as soon as practicable, publish it m such form and manner as the Chairman may from time to time, direct."

इसी नियम के आधार पर सिनोप्सिस ब्राफ डिबेट का जन्म होता है। इस सिनोप्सिस ग्राफ डिवेट को चाहे ग्राप प्रेसी कहिये, चाहे ग्राफ गौर्ट फार्म कहिये, चाहे ग्राप इसको सारांण कहिये, वह छपेगा ग्रीर सेकेटरी साहब उसको छपवायेंगे । ग्राप जानते हैं कि कल यहां पर एक काल एटेंशन मोशन ग्राया। उसके बारे में इसमें दो शब्द हैं। उसके बाद माननीय राज्य मंत्री (गृह मंत्रालय) का प्रवचन है। पूरे के पूरे 1, 2, 3 पेज में यह है। इसमें मी जो रिपोर्टिंग हुई है, वह गलत हुई है। मैं पेज नं० 121 के नीचे के पैरा को पढ़ रहा हं---

"If there was any marginal increase in the case of atrocities it was in the States of Andhra and Maharashtra which were ruled by 1/he Congress Party and not in U.P. and Bihar, as alleged by Shri Maurya."

I never made that allegation. This is wrong reporting.

मैं आपका ज्यादा समय नहीं लूंगा। अंत में पेज 122 में नीचे से दूसरे पैरे पर आप देखें । उसमें मंती महोदय ने अपने प्रवचन में कहा है कि :

"There was no question of fighting shy of holding an enquire into the incident. Under the Commission of Enquiry Act, the Union Government had no power to appoint a commission to enquire into an item relating to law and order which was a State subject. However, the Minister would convey the feelings of the Members of the House to the Chief Minister of Uttar Pradesh. (At this stage several hon. Members left the Chamber)".

श्रीमन, जहां तक इस सदन से वाक-ब्राउट करने का प्रश्न है, पहले कांग्रेस के नेता माननीय पासवान शास्त्री भोला कम्यनिस्ट ग्रीर उनके साथी पार्टी के श्री भपेण गप्ता ग्रीर उनके साथी वाक-ब्राउट कर के गर्द हैं। उसके बाद श्रीमत् भीर भी विस्तार से प्रो० रंगा ने हम लोगों के विचार रखे ग्रौर उसके लिए श्रीमन् ग्रापने इजाजत दी थी। उसके बाद हम कांग्रेस (ग्राई) के सदस्य प्रो० रंगा के नेतृत्व में बहिष्कार कर गये, वाक-ग्राउट कर गये । श्रीमन्, ग्रगर उसके बाद मैं भूल नहीं करता हंतो सी० पी० (एम०) के नेता ग्रीर उसके साधी वाक-ग्राउट कर गये तरह इस सदन में कल बाक-ग्राउट तीन दर्फ हस्राथा। इसमें एक बात यह है ! मैंने एक मि ।ल देकर यहां पर यह बताया है कि यह सिनोप्सिस गलत है, मिस-लीडिंग है । ग्राल इंडिया रेडियो जरा बाहर की चीज है, ग्रखबार जरा बाहर की चीज है। परन्तू, श्रीमन्, इस सदन का सेकेटेरियेट गलत तरीके से सिनोप्सिस तैयार करके पूरे देश के लोगों को मिस गाइड कर रहा है, जो उनसे प्रेरणा लेते हैं। इसलिए ग्राप सेकेटेरियेट को यह ग्रादेश दें कि इस तरह से गलत सिनोप्सिस कभी न छापे आयें। धन्यवाद, श्रीमन

MR. CHAIRMAN: I will look into this matter.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation Arising out of Total Collapse of power supply system in variousi parts of the country particularly in Maharashtra, Punjab, Haryana and Delhi

DR. V. P. DUTT (Nominated): Sir, I call the attention of the Minister of Energy to the situation arising out of total collapse of power supply system resulting in power crisis in various parts of the country, particularly in Maharashtra, Punjab, Haryana and Delhi.

[Mr. Deputy Chairman in the Chair]

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Mr. Deputy Chairman, Sir, the power supply position in the country today is generally satisfactory in all the States except perhaps in Karnataka in the Southern region, West Bengal and Bihar in the Eastern region, and Rajasthan and U.P. in the Northern

region. The total generation in April, 1978 was 8,350 million units against the target of 8,241 million units and the generation has actually increased this month by 14 per cent as compared to the same month last year.

As the Members are aware, in the Southern region Kerala has surplus power and has been helping Tamil Nadu and Karnataka. Maharashtra has also been rendering assistance to Karnataka. Until the new hydel pro-